

1966-67, under section 19 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library, see No. LT-1570/67.*]

- (2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1967, published in Notification No. G.S.R. 1256 in Gazette of India, dated the 26th August, 1967, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1964. [*Placed in Library, see No. LT-1571/67.*]

STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES PROMISES AND UNDERTAKINGS GIVEN BY THE MINISTERS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

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| (i) Supplementary statement Nos. III, IV and V | Second Session, 1967
(Fourth Lok Sabha) |
| (ii) Supplementary Statement No. V. | First Session, 1967
(Fourth Lok Sabha) |
| (iii) Supplementary Statement No. VII | Sixteenth Session, 1966
(Third Lok Sabha) |
| (iv) Supplementary Statement No. X | Fifteenth Session, 1966
(Third Lok Sabha) |
| (v) Supplementary Statement No. XIV | Fourteenth Session, 1966
(Third Lok Sabha) |
| (vi) Supplementary Statement No. XIV | Thirteenth Session, 1966
(Third Lok Sabha) |
| (vii) Supplementary Statement No. XVII | Fifth Session, 1963.
(Third Lok Sabha) |

[*Placed in Library, see No. LT-1572/67.*]

EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMENT) SCHEME, 1967 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3588 in Gazette of India, dated the 30th September, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (2) A copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3589 in Gazette of India, dated the 30th September, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [*Placed in Library, see No. LT-1573/67.*]
- (3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1967, published in Notification No. G.S.R. 1170 in Gazette of India dated the 5th August, 1967, under sub-section (3) of section 27 of the Foreign Exchange Regulations Act, 1947. [*Placed in Library, see No. LT-1574/67.*]
- (4) A copy of the Income-tax (Fifth Amendment) Rules, 1967, published in Notification No. S.O. 3218 in Gazette of India, dated the 7th September, 1967, under section 296 of the Income-tax Act, 1961. [*Placed in Library, see No. LT-1575/67.*]
- (5) A copy of the Income-tax (Determination of Export Profits) (No. 2) Rules, 1967, published in Notification No. S.O. 3408 in Gazette of India dated, the 19th September, 1967, issued under section 2 of the Finance Act, 1967. [*Placed in Library, see No. LT-1576/67.*]
- (6) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(98)/66-Fin.(E)(I) in Delhi Gazette, dated the 31st August, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union terri-